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CENTRAL ADMINISTRATIVE TRIBUNAL
Principal Bench

O.A. No. 326 of 1997

New Delhi, dated the 8th May, 1997

HON'BLE MR. S.R. ADIGE, MEMBER (A)

Shri Tej Pratap Singh,
S/o Shri Shiv Bahadur Singh,
R/o 564, Bhim Gali,
Vishwas Nagar,
Shahdara,
Delhi-110032.

.. APPLICANT

By Advocate: Mrs. Rani Chhabra

VERSUS

1. Union of India through
the Secretary,
Ministry of Communications,
Department of Telecommunications,
Sanchar Bhawan,
New Delhi.

2. Sub-Divl. Officer (Phones),
Moradabad,
U.P.

(None appeared),

... RESPONDENTS

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

Applicant prays for consideration for reengagement in preference to juniors and outsiders.

2. Applicant contends that he was engaged as Casual Labourer in the Telecom. Dept. in 1975 and continued in service upto 1980 after which he was disengaged by an oral order.

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3. Applicant states that he has filed several representations to the Respondents for re-engagement, but without result. It is contended that work is available with the Respondents against which applicant could be engaged.

4. Copies of such representations said to have been made to the authorities have been appended by applicant along with addl. document dated 31.3.97. However, I notice that these representations were filed very long ago. A petition for condonation of delay in filing this OA has also been filed.

5. This OA is disposed of with the direction that in the event applicant files a fresh self contained representation to respondents they will examine the same and dispose it of by means of a detailed, speaking and reasoned order under intimation to applicant in the background of his submissions that work is available with them and his prayer for reengagement in preference to juniors and outsiders.

6. This OA stands disposed of accordingly.
No costs.

S. R. Adige
(S. R. ADIGE)
MEMBER (A).

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